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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

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OA 2943/91

01.05.1992

SHRI A.S. BAJAJ

...APPLICANT

VS.

UNION OF INDIA

...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

...NONE

FOR THE RESPONDENTS

...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

ORDER (ORAL)

(DELIVERED BY HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The matter came in the pre lunch session, at that time also none appeared for the applicant. The applicant has assailed his transfer order dt.30.10.1991 passed by Superintending Engineer (Civil) (NTR), Eastern Court, New Delhi. He has also been relieved by the order dt.30.10.1991. The applicant has claimed the relief to revoke the transfer order and relieving order. As an interim relief, the applicant has claimed that both the orders be suspended till the disposal of the application. The orders passed on 10.12.1991, 24.1.1992 and 31.3.1992 go to show that the applicant was not granted any interim relief. The transfer

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order goes to show that the applicant along with other Junior Engineers (Civil) has been transferred within New Delhi. In view of the fact that the applicant is absent and not pursuing the matter, the application is dismissed in default of the applicant.

*J. P. Sharma*

(J.P. SHARMA)  
MEMBER (J)

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